

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

In the matter of High Court, Bombay
Company Petition No.(L) 915 of 2016
AND

And In the matter of TCP.440/ I & BP/NCLT/MB/MAH/2017

CORAM:

Present: M.K.SHRAWAT
MEMBER(JUDICIAL)

Dewan Housing Finance Corporation Limited :
Having its Registered Office at Warden House,
2nd Floor, Sir P.M.Road, Fort, Mumbai,
Maharashtra – 400 001

.....Applicant/ Petitioner

V/s

1. M/s. Siddhitch Homes Pvt. Ltd.

(CIN. U45200MH2007PTC 173151)

Reg. Office:

Unit No.14, 4th Floor, Sunshine Tower,
Senapati Bapat Marg, Elphinstone(west),
Mumbai, Maharashtra – 400 013.

Mailing Office:

104 and 105, Apple Plaza,
S.B.Marg, Behind Kohinoor Technical
Institute, Dadar (west)
Mumbai, Maharashtra – 400 062.

2. Mr. Neha Hemant Agarwal

3. Mr.Hemant Mohan Agrawal

1202-B, Bhavani Complex,
Bhavani Shankar Road,
Dadar(west),Mumbai,
Maharashtra-400 028.

.....Respondent/s

we

Present on behalf of the parties:

1) Ms. Shivangi Bajoria, Advocate :Petitioner

Heard on : 18-04-2017
Order Pronounced on : 18-04-2017.

1. From the side of the Petitioner Learned Counsel Shivangi Bajoria appeared and placed on record in writing a Praecipe dated 17-04-2017 according to which it is stated a net amount was outstanding towards the claim; however stood squared-up as per following statement:-

"The applicant states that the loan account of the above mentioned Respondent/s is hereby closed and does not have any outstanding dues pending towards the Claimant."

2. Since the Petitioner suo moto is withdrawing on the reasons assigned hereinabove, therefore permitted to withdraw the Petition.
3. The Petition is dismissed as withdrawn and to be consigned to the Records.

Date: 18-04- 2017.

Sd/-

M.K. SHRAWAT
MEMBER (JUDICIAL)